



The Prevention of Food Adulteration (Maharashtra Amendment) Act, 1969

Act 13 of 1970

Keyword(s):

Central Act Amendment, The Prevention of Food Adulteration Act, 1954

Amendments appended: 50 of 1975, 28 of 2007

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**THE PREVENTION OF FOOD ADULTERATION
(MAHARASHTRA AMENDMENT) ACT, 1969**

CONTENTS

PREAMBLE

SECTIONS

1. Short title and commencement.
2. Amendment of section 2 of Act 37 of 1954.
3. Saving.

MAHARASHTRA ACT No. XIII OF 1970¹

**[THE PREVENTION OF FOOD ADULTERATION (MAHARASHTRA AMENDMENT)
ACT, 1969]**

[12th March 1970]

An Act further to amend the Prevention of Food Adulteration Act, 1954, in its application to the State of Maharashtra.

37 of 1954. WHEREAS, it is expedient further to amend the Prevention of Food Adulteration Act, 1954, in its application to the State of Maharashtra, for the purpose hereinafter appearing; It is hereby enacted in the Twentieth Year of the Republic of India, as follows:—

1. (1) This Act may be called the Prevention of Food Adulteration (Maharashtra Amendment) Act, 1969.

Short title and commencement.

(2) It shall come into force on such date² as the State Government may, by notification in the *Official Gazette*, appoint.

37 of 1954. 2. In section 2 of the Prevention of Food Adulteration Act, 1954, in its application to the State of Maharashtra, to clause (vi) the following proviso shall be added, namely:—

Amendment of section 2 of Act 37 of 1954.

“ Provided that, the Commissioner of Food and Drugs Administration, Maharashtra State, appointed as such by the State Government shall, on the commencement of the Prevention of Food Adulteration (Maharashtra Amendment) Act, 1969, be the Food (Health) Authority in the State of Maharashtra.”

Mah. XIII of 1970.

3. Anything done or any action taken before the commencement of this Act by the Chief Officer in charge of Health administration in the State shall so long as it is not inconsistent with any of the provisions of the Prevention of Food Adulteration Act, 1954, or any rules made thereunder, be as valid and effectual as if it had been done or taken by the Commissioner of Food and Drugs Administration, Maharashtra State, after the commencement of this Act.

37 of 1954.

¹ For Statement of Objects and Reasons, see *Maharashtra Government Gazette*, 1969, Pt. V, p. 655.

² 7th day of April 1970 (*vide* G.N., U.D., P.H. and H.D., No. PFA. 1069/2710-V, dated 31st March 1970).

**THE PREVENTION OF FOOD ADULTERATION (MAHARASHTRA
AMENDMENT) ACT, 1974**

CONTENTS.

PREAMBLE

SECTIONS

1. Short title and commencement.
2. Amendment of section 2 of Act 37 of 1954.
3. Amendment of section 11 of Act 37 of 1954.
4. Amendment of section 24 of Act 37 of 1954.
5. Saving.

MAHARASHTRA ACT No. 1 OF 1975.¹

[THE PREVENTION OF FOOD ADULTERATION (MAHARASHTRA AMENDMENT)
ACT, 1974]

[11th October 1975]

An Act further to amend the Prevention of Food Adulteration Act, 1954, in its application to the State of Maharashtra.

37 of 1954. WHEREAS it is expedient further to amend the Prevention of Food Adulteration Act, 1954, in its application to the State of Maharashtra, for the purposes hereinafter appearing; It is hereby enacted in the Twenty-fifth Year of the Republic of India as follows, namely:—

1. (1) This Act may be called the Prevention of Food Adulteration (Maharashtra Amendment) Act, 1974. Short title and commencement.

(2) It shall come into force, on such date as the State Government may, by notification in the *Official Gazette*, appoint.

37 of 1954. 2. In section 2 of the Prevention of Food Adulteration Act, 1954, in its application to the State of Maharashtra (hereinafter referred to as "the principal Act") in clause (viii), to sub-clause (2), the following proviso shall be added, namely:— Amendment of section 2 of Act 37 of 1954.

"Provided that 'local authority', in the case of a local area in the State of Maharashtra, means such authority or officer of the State Government as the State Government may, by notification in the *Official Gazette*, appoint for the local area specified in the notification ;"

3. In section 11 of the principal Act, in sub-section (5), in clause (a), for the words "local authority" the words "State Government" shall be substituted. Amendment of section 11 of Act 37 of 1954.

4. In section 24 of the principal Act, in sub-section (2), in clause (d), for the words "shall be paid to a local authority on realisation" the words "shall, on realisation, be paid either to a local authority, or where any authority or officer of the State Government is appointed as the local authority, be credited to the Consolidated Fund of the State" shall be substituted. Amendment of section 24 of Act 37 of 1954.

5. On the appointment of a local authority in relation to any local area in the State of Maharashtra and of a Food Inspector for such local area under the principal Act as amended by this Act, anything done or any action taken under the principal Act before the commencement of this Act by a local authority or by any Food Inspector shall, so far as it is not inconsistent with the provisions of the principal Act as amended by this Act, be deemed to have been done or taken under the provisions of the principal Act as amended by this Act, by the local authority or Food Inspector appointed after such commencement unless and until superseded by anything done or action taken under the principal Act as amended by this Act; and accordingly, any reference to the local authority or to any Food Inspector in any law for the time being in force or in any instrument or other document or in any legal proceedings to which a local authority or Food Inspector is a party before such commencement shall, after the commencement of this Act in relation to a local area, be construed as a reference to the local authority or, as the case may be, Food Inspector, appointed after such commencement by the State Government in relation to such local area in this State. Saving.

¹For Statement of Objects and Reasons, see *Maharashtra Government Gazette*, 1975, Part V, p. 28.



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

गुरुवार, नोव्हेंबर ८, २००७/कार्तिक १७, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पुष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Prevention of Food Adulteration (Maharashtra Amendment) Act, 2006 (Mah. Act No. XXVIII of 2007), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXVIII OF 2007.

(First published, after having received the assent of the President in the " Maharashtra Government Gazette ", on the 8th November 2007).

An Act further to amend the Prevention of Food Adulteration Act, 1954, in its application to the State of Maharashtra.

37 of 1954. WHEREAS it is expedient further to amend the Prevention of Food Adulteration Act, 1954, in its application to the State of Maharashtra, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Prevention of Food Adulteration (Maharashtra Amendment) Act, 2006.

Short title and commencement.

(४४२)

(2) It shall come into force on such date, as the State Government may, by notification in the *Official Gazette*, appoint.

Substitution of section 20 of Act 37 of 1954. 2. For section 20 of the Prevention of Food Adulteration Act, 1954, in its application to the State of Maharashtra, the following section shall be substituted, namely :— 37 of 1954.

Cognizance of offences and arrest without warrant.

“20. (1) All offences punishable under this Act shall be cognizable and non-bailable.

(2) Any police officer not below the rank of an Inspector of Police, as may be specified by the State Government, by notification in the *Official Gazette* may, arrest without warrant any person against whom a reasonable complaint has been made or credible information has been received of his having been concerned in any of the offences punishable under this Act.”.